

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra)
Ltd. and Bharti Airtel Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 23.10.2020

CORAM:


SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

ORDER

Renotified to 03.12.2020.

23.10.2020
Ritu Sharma


(Madhu Narula)
Court Officer